

**Administration bond of a constituted attorney.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19

Petition for letters of administration (with  
a copy of an authenticated copy of the will  
annexed) to the property and credits of

(a) .....  
..... Deceased.  
..... PETITIONER

**(a) Insert name in full, place of residence and occupation. If the deceased was a bachelor or spinster, that should be stated.**

Know all men by these presents that we ..... and  
..... are held and firmly bound, jointly and severally, upto ....  
Prothonotary and Senior Master of the High Court of Judicature at Bombay, and his  
successor or successors in office and his or their assigns in the sum of Rs.  
..... to be paid to the said ..... Prothonotary and Senior  
Master, and his successor or successors in office and his or their assigns, as the case  
may be, for which payment to be well and truly made we do bind ourselves and each  
and every one of us jointly and severally and our respective heirs, executors and  
administrators firmly by these presents, which are sealed hereunder with our seals.

Dated this ..... day of ..... 19 .

Now the condition of this obligation is such that if the abovementioned .....  
constituted attorney of ..... and administrator of the property and credits of  
..... deceased, shall duly collect and get in the estate of the deceased, and  
shall, on or before the ..... day of ..... 19 or within such further  
time as this Hon'ble Court may appoint, exhibit in this Hon'ble Court an inventory  
containing a full and true estimate of all the property and credits of the said deceased  
which have or shall come in the possession of the said administrator or which have or  
shall come to his knowledge or which have or shall come in the possession of the said  
administrator or which have or shall come to his knowledge or which have or shall  
come in the possession of any other person or persons on his behalf and shall well and  
truly administer according to law the said property and credits of the said deceased  
for the use and benefit of him the said ..... (name of the principal)  
and limited until he the said ..... (name of the principal) shall obtain  
probate of the will of the said deceased from this Hon'ble Court and shall, on or before  
the ..... day of ..... 19 or within such further time as this Hon'ble  
Court may appoint, exhibit in this Hon'ble Court a true account of the estate, showing  
the assets which have come to his hands and the manner in which they have been

applied or disposed of and if the said account is examined and certified by this Hon'ble Court as representing a true, complete and just account of the administration of the estate of the said deceased as granted to the said..... administrator, then this obligation shall be void and of no effect but otherwise the same shall remain in full force and effect.

Signed, sealed and delivered at Bombay,

by

in the presence of :